

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 215 of 1987.

Shri Harbanslal Fakrichand

... Applicant.

V/s.

Director General of Light
House and Light Ship
& others.

... Respondents.

Coram: Hon'ble Member(A) J.G.Rajadhyaksha
Hon'ble Member(J) M.B.Mujumdar

Tribunal's Order:

Dated: 30.03.87

Heard Miss. Neeta Tiwari, learned advocate for the applicant on the point of admission.

The applicant who is at present working as Senior Technician (General) in the office of Director, Light Houses and Light Ships, Bombay has now been transferred on promotion to officiate in temporary capacity as Engineer Supervisor in Light House and Light Ships at Jamnagar and Workshop shed take charge by an order dated 13.03.87. This application is filed under Section 19 of the Administrative Tribunal Act, 1985 for setting aside that order. The applicant also prayed for Interim Relief of staying that order.

The applicant is serving in Bombay for the last 25 years. Now, he is transferred on promotion to Jamnagar. We have heard the Counsel for the applicant. The grounds which were urged before us against the transfer were not sufficient to set aside the transfer order the fact that the applicant belongs to Scheduled Caste make no difference. We, therefore, reject the application summarily under Section 19(3) of the Administrative Tribunal Act, 1985.

Prepared by:

Compared by:

jk/-

Treeby

Mukesh Solanki
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH,
NEW BOMBAY 400 614